

**COURT - I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 89 of 2012 &**  
**IA No.182 of 2012**

**Dated : 1<sup>st</sup> October, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Raigarh Ispat Udyog Sangh**

**....Appellant(s)**

**Versus**

**Chattisgarh Electricity Regulatory Commission**  
**& Ors.**

**....Respondent(s)**

Counsel for the Appellant (s) : -

Counsel for the Respondent(s):

Mr. C.K. Rai for R.1

Ms. Ranjitha Ramachandran for R.2

**ORDER**

It is represented by Respondent No.2 that the reply has already been filed and a copy of which has been served on the other side.

The learned counsel for the Commission submits that he is filing his reply today. As such, the pleadings are complete.

Post the matter for hearing on **20.11.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/vs**